

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 554/95
Transfer Application No. --

2-11-95
Date of Decision :

A.P.Singh

Petitioner

Applicant in person

Advocate for the
Petitioners

Versus

U.C.I. & Ors.

Respondents

Mr.S.S.Karkera

Advocate for the
respondents

C O R A M :

The Hon'ble Shri B.S.Hegde, Member(J)

The Hon'ble Shri

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to other Benches of the Tribunal?

M

Hegde
(B.S.HEGDE)
Member(J)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

(5)

O.A. NO: 554/95

2nd day of November, 1995

Hon'ble Shri B.S.Hegde, Member(J)

A.P.Singh .. Applicant
(In person)

V/S

Union of India & .. Respondents
3 Ors.

(By Mr.S.S.Karkera
counsel for
Respondents No.1 & 2)

O R D E R

Dt 2. 11. 95

(Per B.S.Hegde, Member(J))

Heard applicant in person and
Mr.S.S.Karkera for respondents No.1 & 2.

2. On the last occasion it was observed
that memorial made to the President on 9-2-95
is not yet disposed of. Applicant was further
directed to make C.G.M., Maharashtra Circle as
respondent No.3. Applicant has carried out the
correction and notice has been issued.

3. Respondents vide their letter dated
1-2-95 to the applicant directed to make a
Memorial to the President. Accordingly he made
a memorial to the President on 9-2-95.

4. In the facts and circumstance of the
case it would be appropriate to direct the respondents
to pass an appropriate order on the pending
Memorial to the President within two months from

Ma

...2/-

(6)

the date of communication of this order.

5. The O.A. is disposed of with no order
as to costs.

B.S. Hegde
(B.S. HEGDE)
Member (J)

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